

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No. 8034/2018  
(Arising out of impugned final judgment and order dated 18-05-2018  
in WPCRL No. 1364/2013 passed by the High Court of Delhi at New  
Delhi)

AWUNGSHI CHIRMAYO &amp; ANR.

Petitioner(s)

VERSUS

GOVERNMENT OF NCT OF DELHI &amp; ORS.

Respondent(s)

(IA No. 127290/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

Date : 09-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s)

Mr. Colin Gonsalves, Sr. Adv.  
Mr. Ali Qambar Zaidi, Adv.  
Mr. Satya Mitra, AOR

For Respondent(s)

Mr. Chirag M. Shroff, AOR  
Mr. Dhananjay Kataria, Adv.  
  
Mr. K M Nataraj, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. B K Satija, Adv.  
Mr. Sibbo Sankar Mishra, Adv.  
Mr. Sharath Nambiar, Adv.  
Mr. Anukalp Jain, Adv.  
Mr. Anuj Srinivas Udupa, Adv.  
Mr. Aayush Saklani, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(NIDHI AHUJA)  
AR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER